



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 2002/2020**

**This the 08<sup>th</sup>day of December, 2020**

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. A. K. Bishnoi, Member (A)**

Inspector (Exe.) Sukhbir Malik,  
Belt No.D-623, PIS No.16970154  
S/o late Sh. Charan Singh Malik,  
R/o Flat No.007, Plot No.34,  
White House Apartments,  
Sector-13, Rohini, New Delhi-85

Presently posted at  
Police Training School,  
Jharoda Kalan, Delhi

Group 'B' Aged, 47 years. ....Applicant

(By Advocate: Sh. Sourabh Ahuja)

**VERSUS**

1. GNCT of Delhi,  
Through its Chief Secretary,  
Delhi Secretariat,  
Players Building, IP Estate,  
New Delhi-110002
2. Commissioner of Police,  
Delhi Police,  
Police Headquarters, IP Estate,  
MSO Building, New Delhi
3. Special Commissioner of Police (Training)  
Through Commissioner of Police,  
Delhi Police,  
Police Headquarters, IP Estate,  
MSO Building, New Delhi



4. Principal,  
Police Training School,  
Jharoda Kalan, Delhi
5. Additional Commissioner of Police (Vigilance)  
Through Commissioner of Police,  
Delhi Police,  
Police Headquarters, IP Estate,  
MSO Building, New Delhi

...Respondents

(By Advocate: Ms. Esha Mazumdar)

## **ORDER (Oral)**

### **Justice L. Narasimha Reddy:-**

The applicant is working as Inspector in the Delhi Police. Disciplinary proceedings were initiated against him through charge memo dated 11.06.2019 with certain allegations. The grievance of the applicant is that the disciplinary proceedings are kept pending for a long time and in the meanwhile, he is deprived of the benefits such as MACP. This OA is filed with a prayer to direct the respondents to conclude the disciplinary proceedings.

2. We heard Sh. Sourabh Ahuja, learned counsel for the applicant and Ms. Esha Mazumdar, learned counsel for the respondents, at the stage of admission.
3. If one takes into account, the date of charge memo and the factum of the intervention of COVID pandemic in March, 2020, it cannot be said that there was undue delay on the part of the respondents. At the same time, the



disciplinary proceedings against the applicant need to be given a quietus as early as possible.

4. We, therefore, dispose of the OA directing that the disciplinary proceedings against the applicant initiated through charge memo dated 11.06.2019 shall be concluded as early as possible, not later than six months from the date of receipt of a copy of this order.

There shall be no order as to costs.

**(A.K. Bishnoi)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

Lalit/ns/sd/akshaya11dec/